THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b) Proposals for amendment of the Employees' Family Pension Scheme with a view to enhance the quantum of the family pension and other benefits are under consideration of Government and for this purpose an actuarial valuation of the Family Pension Fund has been undertaken. In the meantime the minimum amount of family pension in respect of deceased members of the Family Pension Fund (whose monthly pay was below Rs. 200/- and who entered the Family Pension Fund before attaining the age of 25) has been enhanced from Rs. 40/- to Rs. 60/- and the amount of life assurance benefit has been enhanced from Rs. 1000/- to Rs. 3000/- with effort from 1-3-1980.

Programme for better health and education for tribals

7686. SHRIMATI MADHURI SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the specific schemes introduced and allocation made during the year 1980-81 on programmes for better nutrition, improved environmental sanitation and health education for the tribal population; and

(b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Specific schemes for better nutrition, improved environmental sanitation and health education implemented during 1980-81 under the tribal sub-plan include ICDS, special nutrition programme for pre-school children and pregnant and nursing mothers, applied nutrition programme, mid-day meals to school children, sewerage and water supply, community health worker scheme, mass education and extension programmes audio-visual propoganda, audit education.

The outlay for 1980-81 for the sectors covering these programmes was of the order of Rs. 47.71 crores.

न्यूनतम मजदूरी अधिनियम

7687. **श्री आर० एन० राकेश** : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार न्यूनतम मजूरी अधिनियम को और अधिक व्यापक ननाने और इस अधिनियम के अन्तर्गत उन कार्यों को लाने का है जो अभी तक इसकी परिधि में नहीं आते; और

(ख) यदि हां, तो इस प्रकार के कार्यों का ब्यौरा क्या है और सरकार द्वारा इस सम्बन्ध में अन्तिम निर्णय कब तक लिए जाने की सम्भावना है ?

श्रम मंत्रालय में राज्य मंत्री (श्रीमती रामदुलारी सिन्हा) : (क) और (ख) जैसा कि न्यूनतम मजदूरी अधिनियम की धारा 27 में की गई व्यवस्था के अनुसार, केन्द्रीय सरकार और राज्य सरकारें समय-समय पर न्यूनतम मजदूरी अधिनियम की अनुसूची में नये रोजगारों को शामिल कर रही हैं । अब तक केन्द्रीय सरकार ने 29 रोजगारों को शामिल किया है, जैसा कि संलग्न विवरण में दिखाया गया है । अनुसूची में नए रोजगारों को शामिल करना एक सतत प्रक्रिया है । न्यूनतम मजदूरी अधिनियम की अनुसूची में शामिल करने के लिए न्यूनतम मजदूरी सलाहकार बोर्डों के विचारार्थ विभिन्न रोजगारों की सामान्य सूची तैयार करने के लिए एक समिति भी गठित की जा रही है ।